#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 170 OF 2018 & IA NO. 469 of 2018

## Dated: 4<sup>th</sup> December, 2018

# Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. Ravindra Kumar Verma, Technical Member

# In the matter of:

Bhagyodaya Motors Private Ltd.		Versus	 Appellant(s)
Gulbarga Electricity Supply company Ltd. & Anr.			 Respondent(s)
Counsel for the Appellant(s)	:	Mr. Shailesh Madiyal Mr. Sudhanshu Prakash	
Counsel for the Respondent(s)	:	Mr. Nithin Saravanan Mr. Arunima Singh Ms. Priyadarshini	

#### <u>ORDER</u>

The learned counsel, Ms. Priyadarshini appears on behalf of Mr. Nithin Saravanan, learned counsel appearing for Respondent No. 1. She prays for four weeks' time to file reply in the matter.

Submission made by the learned counsel appearing for Respondent No. 1, as stated at supra, is placed on record.

The learned counsel appearing for Respondent No. 1 may file reply on or before 04.01.2019 in the matter with advance copy to the other side. Thereafter, two weeks' time is granted to file rejoinder to the learned counsel appearing for the appellant i.e. on or before 18.01.2019 with advance copy to the other side. List the matter for hearing on <u>01.02.2019</u>, as agreed by the learned counsel for both the parties.

(Ravindra Kumar Verma) Technical Member Mk/js (Justice N.K. Patil) Judicial Member